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Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2715/92

New Delhi this the 28th day of January 1998

Hon'ble Shri K. Muthukumar, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Vidyanand Sharma,
R/o F-59, Lado Sarai,
House of Choudhary Bhim Singh,
New Delhi-110030

.....Applicant
(Applicant in person)

Versus

1. Union of India through Secretary,
Department of Personnel & Training,
North Block, New Delhi-110001.

2. Delhi Administration, through
its Secretary (Medical)
5, Sham Nath Marg,
Delhi.

3. Dr. Bishnu Kumar
Medical Superintendent,
L.N.J.P. Hospital,
New Delhi-110002.

.....Respondents

(By Advocate: Shri R.P. Aggarwal)

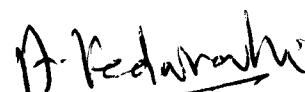
ORDER (Oral)

By Hon'ble Shri K. Muthukumar, Member (A)

After hearing the matter for some time we find that the applicant has challenged the impugned order dated 14.9.92 withdrawing certain powers vested in the General Manager (Canteen). Applicant filed the application in 1992 and admits that subsequently he was dismissed from service and he has separately challenged the dismissal/appeal orders by separate application pending in the Tribunal. Applicant concedes that this impugned order itself has been modified by way of Government repealing the Departmental Canteen Employees Rules. Accordingly applicant seeks permission to



withdraw this application. However he requested that he may be given liberty to agitate the matter further arising out of the repealing of the Departmental Canteen Employees Rules. Granting this liberty and subjecting his challenge to the necessary rules of limitation, this application is dismissed as withdrawn. No order as to costs.



(DR. A. VEDAVALLI)
Member (J)



(K. MUTHUKUMAR)
Member (A)

cc.